

Lyngdoh Committee report on university elections

239. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether J.M. Lyngdoh Committee report on university elections is made applicable to the students council elections in universities and colleges;

(b) whether the Supreme Court has reversed their earlier decision in this regard;

(c) the stand taken by Government in the matter; and

(d) the details of the present position?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The J.M. Lyngdoh Committee Report provides recommendation on electoral reform in university and college students union elections. The Supreme Court in an interim order on 11th November, 2009 has noted that appointment of such committees by the Supreme Court amounted to judicial legislation and directed that the matter be placed before the Chief Justice of India for constituting a five judge Constitution bench to decide whether judicial legislation is constitutionally valid.

The Government is yet to be issued a notice in this regard. Therefore, the necessity of detailing a stand on the issue at this juncture does not arise.

Legislation for prohibiting malpractices in higher education

240. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government proposes to enact a legislation or amend any existing legislations to prevent/prohibit malpractices in higher education;

(b) if so, the essential features of the proposed legislation;

(c) whether draft legislation is ready; and

(d) by what date the same is proposed to be introduced in Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The legislation to prohibit and punish adoption of unfair practices by higher educational institutions is under consideration of Government.

Funds for universities and colleges in Punjab

241. SHRI VARINDER SINGH BAJWA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the funds made available to various universities and colleges in Punjab for higher education both for new projects and the on-going schemes during 2007, 2008 and 2009; and

(b) the extent to which the funds have been actually utilized, university and college-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) According to the information furnished by the University Grants Commission (UGC), funds made available by UGC to various universities in Punjab during the years 2007-08, 2008-09 and 2009-10 are as under:

(Rupees in Lakhs)

S.No.	Name of the University	Grants released			Utilisation Certificate/ Statement of Expenditure reported
		2007-08	2008-09	2009-10	
1.	Panjab University, Chandigarh	97.94	293.82	220.36	83.73
2.	Punjabi University, Patiala	74.10	222.30	166.72	35.93
3.	Guru Nanak Dev University, Amritsar	85.80	257.40	193.05	85.78

Details of funds made available by UGC to colleges in Punjab under various schemes during the years 2007-08, 2008-09 and 2009-10 are as under:

(Rupees in Lakhs)

S.No.	Name of the Scheme	2007-08	2008-09	2009-10
1.	Development Grants	176.00	1080.36	Nil
2.	Merged Schemes	105.36	23.61	Nil
3.	Women's Hostel	255.00	699.04	231.90
4.	Faculty Improvement Programme	3.71	2.52	1.00
5.	Minor Research Projects	12.07	15.63	2.82
6.	Workshop/ Conference	21.44	21.85	1.33

College-wise details are being collected and will be laid on the Table of the House.

CBI cases against AICTE members

242. SHRI TARIQ ANWAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that CBI has taken action against the Chairman, Members and other officials of the All India Council for Technical Education (AICTE) on charges of corruption in the recent past;